

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

In the matter of :

Prof. Sanjeev Bagai & Ors.

...Applicant

Versus

Department of Environment, GNCTD & Ors.

...Respondents

**STATUS REPORT ON BEHALF OF DEPARTMENT OF
FOREST & WILDLIFE, WEST DIVISION**

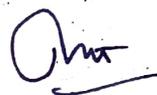
Most Respectfully Showeth :

1. That in compliance of directions issued by the Hon'ble National Green Tribunal vide order dated 05.12.2023 and 5.12.2024 the following complaints were received in respect of illegal cutting/pruning and felling of trees from 29.05.2024 onwards :

ID	Offence	Area	Directions issued to offender
170	2 Trees were cut	C-11, Pashchami Marg, Vasant Vihar	1. Submit compounding affidavit with compounding fee of Rs.60,000/- 2. Plant 20 trees of indigenous species and maintain for next 5 years
131	30 Trees were concretized	Poorvi Marg, Block A, Vasant Vihar	1. De-concretize affected trees 2. Submit compliance report

59	Roots of 20 trees were damaged and 1 tree was headbacked	D-1/30, Vasant Vihar	<ol style="list-style-type: none"> 1. Compensatory plantation of 20 trees in the vicinity 2. Submit compliance report
125	Concretization of 25 Trees	Block D & F, Vasant Vihar	<ol style="list-style-type: none"> 1. De-concretization of effected trees 2. Take corrective measures to maintain health of trees
22	Pruning of 1 tree	House No. B-1/13, Block B, Vasant Vihar	<ol style="list-style-type: none"> 1. Plant 10 trees in front of C-2/16, Vasant Vihar 2. Maintain these 10 trees for the next 5 years

2. That the above stated complaints were received and an offence was registered in accordance with the Delhi Preservation Act, 1994. Accordingly, hearings were conducted and cases were disposed off after issuing directions.



MANDEEP MITTAL

DY. CONSERVATOR OF FOREST

(WEST FOREST DIVISION)